

ITEM NO.50

COURT NO.7

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 11259/2022

(Arising out of impugned final judgment and order dated 24-05-2022 in WC No. 18990/2004 passed by the High Court Of Judicature At Allahabad)

DWARIKA PRASAD (D) THROUGH LRS

Petitioner(s)

VERSUS

PRITHVI RAJ SINGH

Respondent(s)

(IA No. 89018/2022 - EXEMPTION FROM FILING O.T.)

Date : 19-07-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MR. JUSTICE PRASANNA BHALACHANDRA VARALE

For Petitioner(s) Mr. Nikhil Jain, AOR
Ms. Divya Jain, Adv.

For Respondent(s) Mr. Krishna Ballabh Thakur, AOR (Not Present)

UPON hearing the counsel the Court made the following
O R D E R

When the case is called out in the second call,
no one is present on behalf of the respondent.

Learned counsel for the petitioner is present.

List the matter after two months.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER

